

(4)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 732 OF 2007.

ALLAHABAD THIS THE 26TH DAY OF JULY 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Amit Kumar S/o late Madan Mohan Yadav r/o Village Gaunar
Tola- Ushrahan, Tehsil Chauri Chaura, District
Gorakhpur.

.....Applicant

(By Advocate: Sri Damodar Pandey)

VERSUS.

1. Union of India through General Manager, Ministry of N.E. Railway, Gorakhpur.
2. Zonal Manager, North Eastern Railway, Gorakhpur.
3. Divisional Railway Manager, N.E. Railway, Lucknow.
4. Senior Divisional Commercial Manager/Superintendent N.E Railway, Lucknow.
5. Chief Personal Officer, N.E. Railway, Gorakhpur.
6. Station Manager, N.E. Railway, Gorakhpur.

.....Respondents

(By Advocate: Sri P.N Rai)

O R D E R

Heard Shri Damodar Pandey, learned counsel for the applicant and Shri P.N Rai, learned counsel for the respondents on this O.A.

2. The case of the applicant is that his father late Madan Mohan Yadav was in the service of respondents and while ~~he was~~^{he died} still in service on 21.8.2006. It is said that applicant gave application¹ on 20.1.2007 (Annexure 12) for paying terminal benefits to her, as may be admissible under the Relevant Rules and also gave

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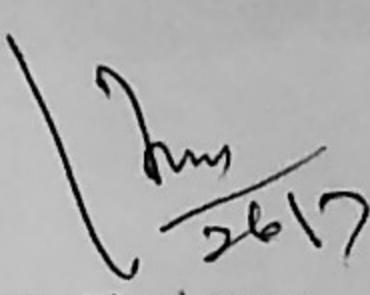
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another application on 10.1.2007 (Annexure -14) for either giving compassionate appointment to her or her son (Amit Kumar) but no decision has been taken so far.

3. I think there was no point in keeping this O.A. pending here and it would be just and proper if it is disposed of, ~~it is accordingly disposed of with~~ with a suitable direction to respondent No.3 to see that proper decision in regard to payment of terminal benefits, as may be admissible under the relevant Rules on death of applicant's father are paid to person entitled and request for compassionate appointment is also considered in accordance with Rules at the earliest possible, say within a period of 2 months from the date ^a of certified copy of this order together with copy of the O.A. is produced before him.

No costs.


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Vice-Chairman

Manish/-